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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 117/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2017**

Name of the Company: Shashank Jayantilal Shah & Anr.
(Aarohi Motors Pvt. Ltd.)
V/s.
Bank of India & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MANDGEER SINGH SALUJA FOR KALPESH PATEL	Advocate	Respondent no. 6, 8, 11	Mandgeer Singh
2.	Himanshu Desai	Advocate	Corporate Debtor Debtor Bank of India	Himanshu Desai
3.	KIRAN S. PANCHAL	Advocate	D.R.A. 117/2017	Kiran Panchal
4.	Haresh S. Shah	Advocate to BOI <u>ORDER</u>	P.R.A. 117/117	Haresh Shah


Learned Advocate Mr. Himanshu Desai present for Corporate Debtor/ Applicant.
Learned Advocate Mr. Haresh Shah present for Respondent No. 1. Learned Advocate Mr. Kalpesh Patel Respondents Nos. 6, 8 and 11. Learned Advocate Mr. Kiran Panchal present for Respondent no. 7 (Sundaram Finance Ltd.).

Learned Advocate Mr. Kiran Panchal filed Vakalatnama for Respondent no. 7 (Sundaram Finance Ltd.).

Objections filed by Respondent (Sundaram Finance Ltd.).

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondents.

Order reserved.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 19th day of September, 2017.